

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 21 of 2022

GREEN SOCIETY, COSTAL CORRIDOR

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge
Chintavaram Village, Chillakur Mandal,

.....Applicant

-VS-

1. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

Indira Paryavaran Bhawan

Jorbagh Road New Delhi - 110 003

Represented by its Director

Ph No. 011-24695132, Email: mefcc@gov.in and 14 others Respondents

REPORT FILED BY THE 4TH RESPONDENT APPCB

DATE-26-01-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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Counsel for 4TH Respondent

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 21 of 2022**

**REPORT IN THE MATTER OF O.A. NO.21 of 2022 SUBMITTED TO THE HON'BLE
NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO
HON'BLE NGT ORDER DATED 10th May, 2022.**

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18/11/2022

Andhra Pradesh Pollution Control Board,

Regional Office Nellore
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Date: 18.11.2022

Place: Nellore.

I. Preamble

In the matter of O.A No. 21 of 2022, in compliance with Hon'ble NGT vide Orders dated 17.02.2022 constituted the Joint Committee to inspect the mining area and submit a report. Accordingly, the Committee inspected the mining area on the report is being submitted separately.

II. Hon'ble NGT Order dated 17.02.2022:

The Hon'ble NGT vide order dated 17.02.2022 has directed as follows:

"7. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of 1) a Senior Officer from MoEF&CC, Integrated Regional Office, Vijayawada, 2) Senior Officer SEIAA, Andhra Pradesh 3) a Senior Officer from Andhra Pradesh Pollution Control Board and also 4) a Senior Officer from Directorate of Mines and Geology not below the rank of Deputy Director of Mines and 5) District Collector, Nellore and his nominee not below the rank of Assistant Collector and Sub Divisional Magistrate nominated by the District Collector to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found.

8. The Committee is directed to ascertain 1) whether respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws, 2) whether they have committed any violation of the conditions imposed, 3) whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so what is the quantity of excess mining done and assess the compensation for the same, 4) The Committee is also directed to ascertain as to whether on account of illegal mining conducted any damage has been caused to the environment and if so what is the nature of damage caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same, 6) If there is any violation of conditions imposed in the Environmental Clearance and consent granted, then they are directed to ascertain the violations and also assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guideline provided by the Central Pollution Control Board in this regard,

7) They are also directed to ascertain whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of the 8th respondent unit and 8) they are also directed to verify whether heavy machineries are being used sparingly or as on a regular basis.

C. Raja Sekhar
18/11/2022
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

9. Director, Mines and Geology will be the nodal agency for coordination and providing necessary logistics for this purpose.”

A copy of the Hon'ble NGT order dated.17.02.2022 is herewith attached for kind perusal as Annexure -I.

Subsequent orders of the Hon'ble NGT date. 31.03.2022 & 10.05.2022 are herewith attached for kind perusal as Annexure -II & Annexure-III.

In compliance with the Hon'ble NGT order, the committee inspected the mining area and the report is being submitted separately.

III. Status:

a) Silica sand mine located at Sy.Nos. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam (V), Chillakur (M), Tirupati District in an extent of 4.67 Ha.

1. M/s. APMDC has obtained EC from SEIAA/AP/NLR/MIN/05/2020/1813-215, Dt.08.07.2020 for mining Silica sand- 1,86,800 TPA in an area of 4.67 Ha. The validity of EC is one year or the expiry date of the mine lease period issued by the Government of AP whichever is earlier. **Annexure-A.**
2. The APPCB issued CFE on 21.08.2020 for the mining of Silica sand 1,86,800 TPA in an area of 4.67 Ha and the CFE order is valid upto one year on par with the validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of AP whichever is earlier. **Annexure-B.**
3. The APPCB issued a CFO on 11.09.2020 for the mining of Silica sand 1,86,800 TPA in an area of 4.67 Ha and the CFO order is valid upto 07.07.2021 in concurrence with the EC validity or the expiry date of mine lease period issued by the Government of AP whichever is earlier. **Annexure-C.**
4. M/s. APMDC has obtained an extension of validity of the EC order dt. 08.07.2020 for a further period upto 31.03.2022 vide EC extension order dt. 26.10.2021 as they have not achieved the targeted quantity as per the approved mining plan due to the COVID situation. **Annexure-D.**
5. The APPCB issued CFE to the mining unit on 27.11.2021 for the mining of Silica sand -84,595 TPA in an extent of 4.67 Ha. **Annexure-E.**


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6. Subsequently, the APPCB vide order dated. 10.12.2021 issued CFO to the unit upto 31.03.2022 on par with the validity of EC issued by SEIAA or the expiry date of the mine lease period issued by the Government of AP whichever is earlier. **Annexure-F.**

7. At present, the mining unit is not in operation.

b) Silica sand mine located at Sy.No:589 & 594 (P), Thamminapatnam Village, Chillakur Mandal, Tirupati District in an extent of 4.98 Ha

1. M/s. APMDC has obtained EC from SEIAA/AP/NLR/MIN/05/2020/1813-193, Dt.08.07.2020 for mining Silica sand- 1,97,688 TPA in an area of 4.98 Ha. The validity of EC is One year or the expiry date of the mine lease period issued by the Government of AP whichever is earlier. **Annexure-G.**

2. The APPCB issued CFE on 21.08.2020 for the mining of Silica sand 1,97,688 TPA in an area of 4.98 Ha and the CFE order is valid upto One year on par with the validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of AP whichever is earlier. **Annexure-H.**

3. The APPCB issued a CFO on 11.09.2020 for the mining of Silica sand - 1,97,688 TPA in an area of 4.98 Ha and the CFO order is valid upto 07.07.2021 in concurrence with the EC validity or the expiry date of mine lease period issued by the Government of AP whichever is earlier. **Annexure-I.**

4. M/s. APMDC has obtained an extension of validity of the EC order dt. 08.07.2020 for a further period upto 31.03.2022 vide EC extension order dt. 26.10.2021 as they have not achieved the targeted quantity as per the approved mining plan due to the COVID situation. **Annexure-J.**

5. The APPCB issued CFE to the mining unit on 27.11.2021 for the mining of Silica sand -1,01,408 TPA to an extent of 4.98 Ha. **Annexure-K.**

6. Subsequently, the APPCB vide order dated. 10.12.2021 issued CFO to the unit upto 31.03.2022 on par with the validity of EC issued by SEIAA or the expiry date of the mine lease period issued by the Government of AP whichever is earlier. **Annexure-L.**

7. At present, the mining unit is not in operation.


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A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Item No.03:**BEFORE THE NATIONAL GREEN TRIBUNAL****SOUTHERN ZONE, CHENNAI****Original Application No. 21 of 2022 (SZ)****(Through Video Conference)****IN THE MATTER OF:**

Green Society, Costal Corridor, Nellore

...Applicant(s)

**Versus**

The MoEF&CC and others.

....Respondent(s)

Date of hearing: 17.02.2022.**CORAM:****HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER****For Applicant(s):**

Mr. Kambhampati Ramesh Babu

For Respondent(s):

Ms. Madhuri Donti Reddy for R3 to 7

ORDER

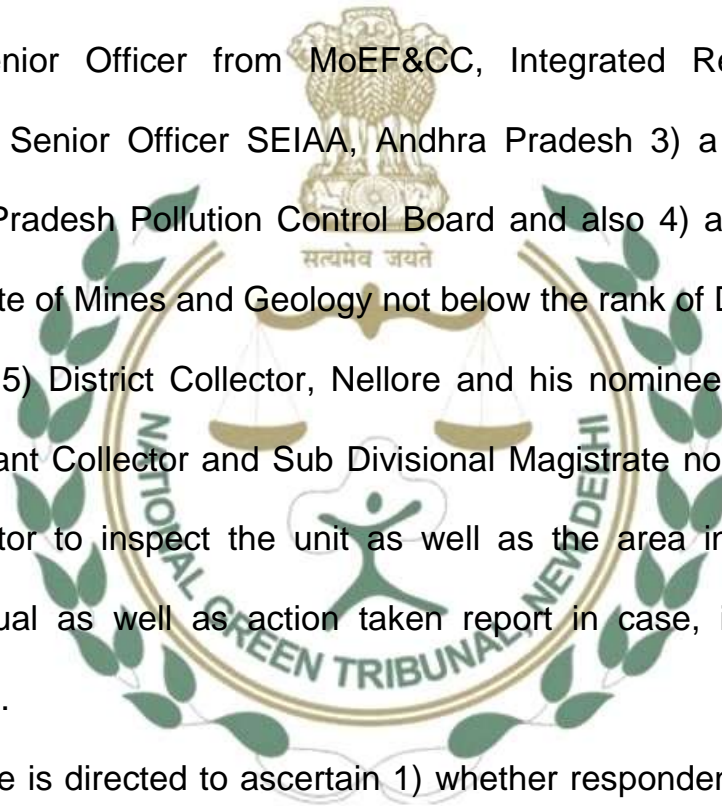
1. The grievance in this application is regarding the violation of Environmental Conditions and alleged illegal mining said to have been committed by the 8th respondent.
2. According to the applicant, the 8th respondent is conducting mining on the basis of the mining lease granted over an extent of 4.67 ha in S.y No. 612P, 613P, 615P, 616P, 617P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and also over an extent of 4.98 ha in Sy. No. 589 and 594/P of the same Village and District. It is also alleged in the application

that they have extracted beyond four meters and also gone beyond the water level which is not permissible under law. Further, they have not provided the buffer zone or the green belt as required. They have not provided the safe zone from the water canal and the boundaries of the properties. The pollution Control mechanism provided are not sufficient to arrest the sound as well as the air pollution that is being caused. Though, several complaints have been made to the authorities, no action was taken by them. That prompted the applicant to file this application seeking following reliefs:

In view of the facts mentioned above the applicant prays that this Hon'ble Tribunal may be pleased to direct the respondents 1 to 7 to stop illegal activities in Mining Lease area i.e. 1 in an extent of 4.67 ha in S.y No. 612P, 613P, 615P, 616P, 617P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and 2. In an extent of 4.98 ha in Sy. No. 589 and 594/P of Thamminipatnam Village, Chillakur Mandal. SPSR Nellore District and to take action for recovery of penalty for the illegal mining, in excess to the permitted quantity and in violation of Mining lease conditions and Environmental Clearance from the respondents 8 and 9.

3. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires interference of this Tribunal. So the matter is admitted.
4. Issue notice to the respondents by Registered Post with Acknowledgment Due and also by e-mail and Dasti, if possible and produce proof of service by filing proof affidavit as per Rules.
5. The applicant is also directed to serve copy of the application to the standing counsel appearing for the respondents 3 to 7 within a week, so as to enable them to get instruction and file their independent response to avoid delay.

6. The applicant is also directed to produce necessary requisite along with postal cover and postal stamp before this Tribunal within a week to issue notice to all the respondents through Tribunal to ensure service on them and proceed against them in their absence, if they did not appear, in accordance with law.
7. In order to ascertain the genuiness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of 1) a Senior Officer from MoEF&CC, Integrated Regional Office, Vijaywada, 2) Senior Officer SEIAA, Andhra Pradesh 3) a Senior Officer from Andhra Pradesh Pollution Control Board and also 4) a Senior Officer from Directorate of Mines and Geology not below the rank of Deputy Director of Mines and 5) District Collector, Nellore and his nominee not below the rank of Assistant Collector and Sub Divisional Magistrate nominated by the District Collector to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found.
8. The Committee is directed to ascertain 1) whether respondents 8 and 9 are having all necessary permissions and clearances required for conducting the mining work under the environmental laws, 2) whether they have committed any violation of the conditions imposed, 3) whether any illegal mining has been conducted by them over and above the permission granted and also conducting mining without leaving the buffer zone and safe zone against the provisions of the mining regulations in the State of Andhra Pradesh, if so



what is the quantity of excess mining done and assess the compensation for the same, 4) The Committee is also directed to ascertain as to whether on account of illegal mining conducted any damage has been caused to the environment and if so what is the nature of damage caused and suggest the remedial measures to restore the damage caused to environment apart from assessing environmental compensation for the same, 6) If there is any violation of conditions imposed in the Environmental Clearance and consent granted, then they are directed to ascertain the violations and also assess compensation on that account also on the basis of the directions given by the Principal Bench in several matters of this nature applying the guideline provided by the Central Pollution Control Board in this regard, 7) They are also directed to ascertain whether the pollution control mechanism provided are sufficient and if not suggest the further measures to be taken to curb the possible pollution that is likely to be caused on account of the operation of the 8th respondent unit and 8) they are also directed to verify whether heavy machineries are being used sparingly or as on a regular basis.

9. Director, Mines and Geology will be the nodal agency for coordination and providing necessary logistics for this purpose.
10. The applicant is directed to serve a set of papers to the members of the Committee within a week so as to enable them to comply with the direction without delay.
11. They are directed to submit the report to this Tribunal on or before 31.03.2022 by e-filing in the form of searchable PDF/OCR Support PDF and

not in the form of Image PDF along with necessary hard copies to be produced as per rules.

12. The Registry is directed to communicate this order to the members of the committee and also to the official respondents by e-mail immediately for their information and compliance of the direction.

13. For appearance of parties, filing independent response and consideration of report, post on 31.03.2022.

O. A. No.21/2022,(SZ)
17th February, 2022 (AM)



.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Dr. Satyagopal Korlapati)

Item No.9:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.21 of 2022 (SZ)

IN THE MATTER OF:

Green Society, Coastal Corridor,
Nellore District.



Versus

...Applicant(s)

The MoEF&CC,
Represented by its Director,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 31.03.2022.

CORAM:

HON'BLE Mr. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Kambhampati Ramesh Babu.

For Respondent(s):

Mrs. Madhuri Donti Reddy for R3 to R8.

ORDER

1. The above case has been posted to today for appearance of parties, filing independent response and also for consideration of report.
2. When the matter came up for hearing today, Mrs. Madhuri Donti Reddy, the learned standing counsel entered appearance for the State Departments including the State Pollution Control Board and other respondents have not entered appearance, as no requisites have been produced by the applicant to send notice to them.
3. It is not known as to whether the applicant has served the copy of the application to the members of the Joint Committee as directed, so as to enable them to conduct inspection and submit a report. However, that will not prevent the official respondents who are expected to monitor the activities of mining to conduct their inspection and submit their independent reports regarding the real state of affairs that is going on in that place.
4. However, the applicant is directed to produce necessary requisite along with postal covers and postal stamps before this Tribunal **within three days** so as to enable this Tribunal to send notice to the respondents through Tribunal to ensure service on them and proceed

against them, if they did not appear in their absence in accordance with law.

5. The applicant is directed to serve the copy of the application and the documents produced to the members of the Joint Committee within a week.
6. The applicant is also directed to take steps to correct the address of the 2nd Respondent, as there is an independent Integrated Regional Office, MoEF&CC at Vijayawada having the jurisdiction over the State of Andhra Pradesh and the Integrated Regional Office, Chennai is not having jurisdiction at present and the applicant is directed to take appropriate steps in this regard by filing application for amendment to incorporate the correct Integrated Regional Office having jurisdiction over this area.
7. The Joint Committee is directed to file the report and the respondents are directed to complete the pleadings on or before **29.04.2022** by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

8. The Registry is directed to communicate this order to the members of the Joint Committee and also to the official respondents by e-mail immediately for their information and compliance of directions.
9. For appearance of Respondents No.1, 2 & 9, completion of pleadings and for consideration of the report, post on 29.04.2022.



Sd/-
Justice K. Ramakrishnan, JM

Sd/-
Dr. Satyagopal Korlapati, EM

**O.A. No.21/2022 (SZ),
31st March 2022. Mn.**



Item No. 01:**Court No.2**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 21 of 2022 (SZ)

(Through Video Conference)

IN THE MATTER OF

Green Society, Costal Corridor, Nellore District

...Applicant(s)

Versus

The MoEF&CC, New Delhi & ors.

...Respondent(s)

Date of hearing: 10.05.2022.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Ms. Kambhampati Ramesh Babu

For Respondent(s):

Mr. M. Sumathi for R1

Ms. Madhuri Donti Reddy for R3 to R8

ORDER

1. The Learned Counsel for the Pollution Control Board wants to file its report as the inspection has already been done.
2. Learned Counsel for the applicant was directed to amend the cause title regarding the 2nd respondent by filing an application which has not been done yet. Let the said process be completed before the next date of hearing.

3. Post the matter on 27.05.2022 for filing a detailed report.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 21/2022(SZ)
10th May, 2022. (AM)



File No.APPCB-11033/57/2020-TEC-EC-APPCB

State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change,
Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD.POST WITH ACK DUE

08/07/2020

Order No. SEIAA/AP/NLR/MIN/04/2020/1813 215

Sub SEIAA, A.P – 4.67 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 29.04.2020 (proposal No. SIA/AP/MIN/152297/2020), seeking Environmental Clearance for the 4.67 Ha Silica Sand Mine at Survey No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.45 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 186800 TPA in 4.67 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'44.31"N	80°06'04.49"E
2.	14°11'45.07"N	80°06'07.55"E
3.	14°11'33.17"N	80°06'12.27"E
4.	14°11'34.52"N	80°06'05.73"E
5.	14°11'37.35"N	80°06'06.61"E
6.	14°11'39.69"N	80°06'04.30"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.67 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC

10.09.2020
DESPATCH
VMS

File No.APPCB-11033/57/2020-TEC-EC-APPCB

aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent M/s APMDC Ltd.(DGM Geology) and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of **Environmental Clearance** for one year to this proposed silica sand mining project for the production quantities: Silica sand – 186800 TPA, duly stipulating the following conditions that the project proponent shall carry out mining only Two meters depth sand from the top manually and no underwater mining is undertaken.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- 50 m set back from Buckingham canal need to be maintained;
- Sand dunes at the southern boundary should not be mined;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only Two meters depth sand from the top manually and no underwater mining is undertaken.
 - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
 - Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH

File No.APPCB-11033/57/2020-TEC-EC-APPCB

shall be submitted.

- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
 - APSEIAA Sub-committee guidelines shall be implemented;
 - 50 m set back from Buckingham canal need to be maintained;
 - Sand dunes at the southern boundary should not be mined;
 - Strictly manual mining only is permitted.
 - The validity of the EC is for 1 year or the life of mine which is earlier.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.

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- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.0 KLD. Out of that, 4.5 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

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- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO.The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity

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of nature must be protected at any cost.

- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the

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Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
 - i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.84 Lakhs and Recurring cost Rs.2.95 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
 - i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.

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- xxi The project proponent shall submit the copies of the environmental clearance
- v. to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The project authorities should advertise at least in two local newspapers
- widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv The SEIAA or any other competent authority may alter/modify the above
- i. conditions or stipulate any further condition in the interest of environment protection.
- xxv The proponent shall obtain all other mandatory clearances from respective
- ii. departments before taking-up the mining activity.
- xxv Any appeal against this Environmental Clearance shall lie with the National
- iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi Concealing the factual data or failure to comply with any of the conditions
- * mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the
- above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
- i. been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the
- ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

File No. APPCB-11033/57/2020-TEC-EC-APPCB

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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SPECIAL SECRETARY TO GOVT

To
M/s. Andhra Pradesh Mineral Development
Corporation Limited,
Mr. M. Madhusudhan Reddy,
The Vice Chairman and Managing Director,
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,
Kanur, Vijayawada, Krishna District-521137, A.P.
Ph.9491035727

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE

M. K. S. Reddy
8/7/20
Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-511/APP/PCB/ZO-VJA/CFE/RED/2020

Date :21.08.2020

Sub: APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.), Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, Dt.08.07.2020.
2. Industry's CFE application received at Regional Office, Nellore on 12.08.2020 through APOCMMS.
3. RO, Nellore inspection report dt. 17.08.2020.
4. CFE committee meeting held at ZO, Vijayawada on 20.08.2020.

* * *

I. In the reference 2nd cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.,) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 62.0 Lakhs** (Rupees Sixty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.67 Ha.	1,86,800 TPA

II. As per the application, the above activity is to be located at Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 44.31"N	80 ⁰ 06' 04.49"E
2.	14 ⁰ 11' 45.07"N	80 ⁰ 06' 07.55"E
3.	14 ⁰ 11' 33.17"N	80 ⁰ 06' 12.27"E
4.	14 ⁰ 11' 34.52"N	80 ⁰ 06' 05.73"E
5.	14 ⁰ 11' 37.35"N	80 ⁰ 06' 06.61"E
6.	14 ⁰ 11' 39.69"N	80 ⁰ 06' 04.30"E

- IV.** The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 14.08.2020 and observed that the site is surrounded by **East** : Road leading to Mega food park and agricultural lands; **West** : Vacant sandy land followed by canal; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V.** The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during its meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI.** This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII.** This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII.** **This order is valid for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada
Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2020.08.21 16:22:59
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.67 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
 Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions:

- 11) The proponent shall maintain 50 mtrs set back distance from the road and Buckingham canal in the western direction and shall not be carried out mining activity in that setback area under any circumstances.
- 12) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020.
- 13) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 17) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The proponent shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

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Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: N-511/APPCB/ZO-VJA/CFO/W&A/2020

Dt:11.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal,
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.67 Ha.	1,86,800 TPA

This Consent order shall be valid for a period ending with 07.07.2021 in concurrence with EC validity or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmdcltd@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main entrance of the mine, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 3) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 4) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
- - -			

GENERAL CONDITIONS:


- 5) The mine occupier shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 6) The air pollution control measures like water sprinklers shall be installed and put in operation along with the commissioning of the activity.
- 7) The mine occupier shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 8) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2010.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 9) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

- 11) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 21.08.2020.
- 12) The mine occupier shall scrupulously comply with conditions stipulated by the SEIAA, AP., (MoEF&CC, Gol) in the Environmental Clearance order dt. 08.07.2020.
- 13) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 17) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 18) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mine occupier shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 26) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 27) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.-84/2013-167.79 & 164.70

26/10/2021

Sub:SEIAA, A.P. - 4.67 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District – Extension of validity of Environmental Clearance – Issued - Reg.

Ref: 1. Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020.
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1st cited for the **Silica Sand Mine – 186800 TPA** in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.**
- II. The proponent vide reference 2nd cited requested the SEIAA to extend the validity period of EC order upto 21.10.2021 **with production capacity of Silica Sand Mine – 186800 TPA.**
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 186800 TPA over an extent of 4.67 Ha in Sy No.612P, 613P, 615P, 616P, 617P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Extension of Environmental Clearance valid up to 31.03.2022.**
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting

held on 11.10.2021 examined the proposal and the recommended for issue of Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
Mr. M .Madhusudhan Reddy,
The vice Chairman and managing Director,
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu
Kanur, Vijayawada, Krishna District-521137,A.P.
Ph :- 9491035727.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Nellore**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-511/APPCB/ZO-VJA/CFE/RED/2021

Date :27.11.2021

Sub: APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.), Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, Dt.08.07.2020 (1,86,800 TPA).
2. CFE order No: N-511/APPCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
3. CFO order No: N-511/APPCB/ZO-VJA/CFO/W&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.79 &164.70 Dt.26.10.2021 for the period upto 31.03.2022.
5. Industry's CFE application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
6. RO, Nellore inspection report dt. 22.11.2021.
7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

I. In the reference 5th cited **M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.)** has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 28.0 Lakhs** (Rupees Twenty Eight Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.67 Ha.	84,595 TPA

II. As per the application, the above activity is to be located at Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 44.31"N	80 ⁰ 06' 04.49"E
2.	14 ⁰ 11' 45.07"N	80 ⁰ 06' 07.55"E
3.	14 ⁰ 11' 33.17"N	80 ⁰ 06' 12.27"E
4.	14 ⁰ 11' 34.52"N	80 ⁰ 06' 05.73"E
5.	14 ⁰ 11' 37.35"N	80 ⁰ 06' 06.61"E
6.	14 ⁰ 11' 39.69"N	80 ⁰ 06' 04.30"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Road leading to Mega food park and agricultural lands; **West** : Vacant sandy land followed by canal; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 25.11.2021 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

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JOINT CHIEF ENVIRONMENTAL ENGINEER

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Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.67 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.
Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
 Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions:

- 11) The proponent shall maintain 50 mtrs set back distance from the road and Buckingham canal in the western direction and shall not be carried out mining activity in that setback area under any circumstances.
- 12) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 13) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 17) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The proponent shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-511/APP/PCB/ZO-VJA/CFO/W&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal,
SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.67 Ha.	84,595 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha),
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmdcltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³**; **NO_x – 80 µg/m³**; **PM_{2.5} - 60 µg/m³**; **PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

- 14) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.**
- 15) **The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.**
- 16) **The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.**
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Nambada
Venkata
Bhaskara Rao**

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Nambada Venkata
Bhaskara Rao
Date: 2021.12.10
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JOINT CHIEF ENVIRONMENTAL ENGINEER

File No.APPCB-11033/57/2020-TEC-EC-APPCB

State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Ministry of Environment, Forests & Climate Change,
Government of India
 D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
 Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD.POST WITH ACK.DUE

08/07/2020

Order No. SEIAA/AP/NLR/MIN/05/2020/1853 193 .

Sub SEIAA, A.P – 4.98 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 21.05.2020 (proposal No. SIA/AP/MIN/152362/2020), seeking Environmental Clearance for the 4.98 Ha Silica Sand Mine at Survey No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.368 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand – 1,97,688 TPA in 4.98 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'58.69"N	80°06'29.22"E
2.	14°11'57.19"N	80°06'36.03"E
3.	14°12'01.97"N	80°06'35.68"E
4.	14°12'06.43"N	80°06'35.26"E
5.	14°12'06.44"N	80°06'29.89"E
6.	14°12'02.20"N	80°06'28.97"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.98 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA

10.07.2020
DESPATCH
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File No.APPCB-11033/57/2020-TEC-EC-APPCB

Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent APMDC Ltd. and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of Environmental clearance to this Silica sand mining project for the production quantities – 1,97,688 MTPA, duly stipulating a condition that the project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out. The EC is valid for ONE year or the life of mine, whichever is earlier.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out.
- iii. The EC is valid for ONE year or the life of mine, which is earlier.
 - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
 - Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.

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- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.
- iv. The project proponent shall allocate sufficient funds for implementation of CSR.
- v. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP.
- vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vii. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- viii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

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- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.5 KLD. Out of that, 5.0 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

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3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD

File No.APPCB-11033/57/2020-TEC-EC-APPCB

mines to check whether necessary clearances from revenue department are obtained.

- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District

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Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
 - i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.94 Lakhs and Recurring cost Rs.3.0 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
 - i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxiv The project proponent shall submit the copies of the environmental clearance

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to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv The SEIAA or any other competent authority may alter/modify the above
 - i. conditions or stipulate any further condition in the interest of environment protection.
 - xxv The proponent shall obtain all other mandatory clearances from respective
 - ii. departments before taking-up the mining activity.
 - xxv Any appeal against this Environmental Clearance shall lie with the National
 - iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvi Concealing the factual data or failure to comply with any of the conditions
 - x. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the
 - . above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
 - i. been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the
 - ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

File No.APPCB-11033/57/2020-TEC-EC-APPCB

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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SPECIAL SECRETARY TO GOVT

To
M/s. Andhra Pradesh Mineral Development
Corporation Limited,
Mr. M. Madhusudhan Reddy,
The Vice Chairman and Managing Director,
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,
Kanur, Vijayawada, Krishna District-521137, A.P.
Ph.9491035727

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE.

M. Gopinath
8/1/20

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APPCB/ZO-VJA/CFE/RED/2020

Date :21.08.2020

Sub: APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020.
2. Industry's CFE application received at Regional Office, Nellore on 12.08.2020 through APOCMMS.
3. RO, Nellore inspection report dt. 17.08.2020.
4. CFE committee meeting held at ZO, Vijayawada on 20.08.2020.

* * *

I. In the reference 2nd cited **M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.)** has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 62.0 Lakhs** (Rupees Sixty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 58.69"N	80 ⁰ 06' 29.22"E
2.	14 ⁰ 11' 57.19"N	80 ⁰ 06' 36.03"E
3.	14 ⁰ 12' 01.97"N	80 ⁰ 06' 35.68"E
4.	14 ⁰ 12' 06.43"N	80 ⁰ 06' 35.26"E
5.	14 ⁰ 12' 06.44"N	80 ⁰ 06' 29.89"E
6.	14 ⁰ 12' 02.20"N	80 ⁰ 06' 28.97"E

- IV.** The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 14.08.2020 and observed that the site is surrounded by **East** : Vacant sandy lands; **West** : Vacant sandy lands; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V.** The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI.** This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII.** This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII.** **This order is valid for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada
Venkata
Bhaskara Rao

Digitally signed by Nambada
Venkata Bhaskara Rao
Date: 2020.08.21 16:23:54
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE – A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the “Minus-Z direction”. In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.

- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 18) The proponent shall carry out the mining as per the approved mining plan.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

- 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 25) The proponent shall not operate the mine without obtaining CFO of the Board.
- 26) The proponent shall comply with all the directions issued by the Board from time to time.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Nambada Venkata
Bhaskara Rao**

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Venkata Bhaskara Rao
Date: 2020.08.21 16:24:15
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JOINT CHIEF ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: N-510/APPCB/ZO-VJA/CFO/W&A/2020

Dt:11.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine – 4.98 Ha),
 Sy. No. 589 & 594(P), Thamminapatnam (V),
 Chillakur (M), SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

This Consent order shall be valid for a period ending with 07.07.2021 in concurrence with EC validity or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada Venkata
 Bhaskara Rao

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 Venkata Bhaskara Rao
 Date: 2020.09.11 13:03:06
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine – 4.98 Ha),
 Sy. No. 589 & 594(P), Thamminapatnam (V),
 Chillakur (M), SPSR Nellore District.
 E-mail: apmdcltd@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main entrance of the mine, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 3) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 4) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
- - -			

GENERAL CONDITIONS:


- 5) The mine occupier shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 6) The air pollution control measures like water sprinklers shall be installed and put in operation along with the commissioning of the activity.
- 7) The mine occupier shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 8) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2010.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 9) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

- 11) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 21.08.2020.
- 12) The mine occupier shall scrupulously comply with conditions stipulated by the SEIAA, AP., (MoEF&CC, Gol) in the Environmental Clearance order dt. 08.07.2020.
- 13) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 17) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 18) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mine occupier shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 26) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 27) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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Venkata Bhaskara
Rao

Digitally signed by Nambada
Venkata Bhaskara Rao
Date: 2020.09.11 13:03:28
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JOINT CHIEF ENVIRONMENTAL ENGINEER

 सत्यमेव जयते	<u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change</u> <u>Government of India</u> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.-84/2013-167.80 & 164.71

26/10/2021

Sub:SEIAA, A.P. - 4.98 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District – Extension of validity of Environmental Clearance – Issued - Reg.

Ref: 1. Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dt. 08.07.2020.
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1st cited for the **Silica Sand Mine – 197688 TPA** in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.**
- II. The proponent vide reference 2nd cited requested the SEIAA to extend the validity period of EC order upto 14.09.2021 **with production capacity of Silica Sand Mine – 197688 TPA.**
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 197688 TPA over an extent of 4.98 Ha in Sy No.589 & 594/P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Extension of Environmental Clearance valid up to 31.03.2022.**
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 11.10.2021 examined the proposal and the recommended **for issue of**

Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
Mr. M. Madhusudhan Reddy,
The vice Chairman and managing Director,
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu
Kanur, Vijayawada, Krishna District-521137,A.P.
Ph :- 9491035727.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-icee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APPCB/ZO-VJA/CFE/2021

Date : 27.11.2021

Sub: APPCB–ZO–VJA – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – **Issued – Reg.**

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020 (1,97,688 TPA).
2. CFE order No: N-510/APPCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
3. CFO order No: N-510/APPCB/ZO-VJA/CFO/W&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.80 & 164.70 Dt.26.10.2021 for the period upto 31.03.2022.
5. Industry's CFE (extension) application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
6. RO, Nellore inspection report dt. 22.11.2021.
7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

I. In the reference 5th cited **M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.)** has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of **Rs. 32.0 Lakhs** (Rupees Thirty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14 ⁰ 11' 58.69"N	80 ⁰ 06' 29.22"E
2.	14 ⁰ 11' 57.19"N	80 ⁰ 06' 36.03"E
3.	14 ⁰ 12' 01.97"N	80 ⁰ 06' 35.68"E
4.	14 ⁰ 12' 06.43"N	80 ⁰ 06' 35.26"E
5.	14 ⁰ 12' 06.44"N	80 ⁰ 06' 29.89"E
6.	14 ⁰ 12' 02.20"N	80 ⁰ 06' 28.97"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Vacant sandy lands; **West** : Vacant sandy lands; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. **This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.**

Nambada
Venkata
Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Nambada Venkata
Bhaskara Rao
Date: 2021.11.27
16:29:56 +05'30'

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handling areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 18) The proponent shall carry out the mining as per the approved mining plan.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 25) The proponent shall not operate the mine without obtaining CFO of the Board.
- 26) The proponent shall comply with all the directions issued by the Board from time to time.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Nambada
Venkata
Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-510/APPCB/ZO-VJA/CFO/W&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine - 4.98 Ha.),
 Sy. No. 589 & 594(P), Thamminapatnam Village,
 Chillakur Mandal, SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
S.No.	Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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 Bhaskara Rao

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine - 4.98 Ha.),
 Sy. No. 589 & 594(P), Thamminapatnam Village,
 Chillakur Mandal, SPSR Nellore District.
 E-mail: apmdcltd@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – B

WATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of **SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, GoI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

- 14) **The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.**
- 15) **The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.**
- 16) **The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.**
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Nambada
Venkata
Bhaskara Rao**
JOINT CHIEF ENVIRONMENTAL ENGINEER

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